BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, CENTRAL ZONAL BENCH, BHOPAL (MP)

REPORT OF THE JOINT COMMITTEE CONSTITUTED BY HON'BLE NGT

IN

ORIGINAL APPLICATION NO. 112/2024

IN THE MATTER OF

NEWS ITEM TITLED "RAJASTHAN NEWS AWAIDH KHANAN PAR ANKUSH LAGANE KE LIYE SARKAR GAMBHIR KARVAI KE BAAD BHI NHI RUK RAHA HAI BAJRI KHANAN" APPEARING IN AMAR UJALA DATED 30.01.2024

//VERSUS//

RAJASTHAN STATE POLLUTION CONTROL BOARD

MEMBERS OF JOINT COMMITTEE:

1. Shri Joga Ram, Director of Mines (I)
2. Shri Prem Sukh, Director of Mines (II)
3. Shri Mahesh Sharma, Mines Engineer, Department of Mines, Sirohi (Rajasthan)
4. Shri Ashok Kumar Jeliya, Regional Officer, Sirohi, Rajasthan State Pollution Control Board
5. Shri Shankutla, Sub-Divisional Officer, Shivganj

INDEX

S.NO	PARTICULARS	ANNEXURE	PAGE NO
1.	Report of Joint Committee		3-7
2.	**Annexure R/1** Copy of the order dated 02.07.2024 of the Hon'ble Tribunal	**R/1**	8-10
3.	**Annexure R/2** Copy of the order dated 13.01.2024 of the Rajasthan Government	**R/2**	11-13
4.	**Annexure R/3** Copy of the order dated 13.01.2024 issued by the District Collector of Sirohi	**R/3**	14-15
5.	**Annexure R/4** Copy of the Moka Panchnama dated 29.01.2024	**R/4**	16
6.	**Annexure R/5** Copy of the detailed spot report dated 25.07.2024	**R/5**	17-20
7.	**Annexure R/6 (Colly)** Copy of the orders dated 23.11.2002 and 29.01.2003	**R/6 (Colly)**	21-22
8.	**Annexure R/7** Copy of the order dated 10.05.2010 of the Mines Department	**R/7**	23

Factual and Action taken report in compliance of Hon'ble National Green Tribuanl, (CZB), Bhopal order dated 02.07.2024 in the matter of OA No. 112/2024 - News Item Titled "Rajasthan News Awaidh Khanan Par Ankush Lagane Ke Liye Sarkar Gambhir Karvai Ke Baad Bhi Nhi Ruk Raha Hai Bajri Khanan" Appearing In Amar Ujala Dated 30.01.2024 Versus Rajasthan State Pollution Control Board

Hon'ble National Green Tribunal (CZB) Bhopal vide order dated 02.07.2024 (Copy of the order dated 02.07.2024 of the Hon'ble Tribunal is marked and annexed herewith as **Annexure R/1**) issued following order/instructions in the matter of "Rajasthan News Awaidh Khanan Par Ankush Lagane Ke Liye Sarkar Gambhir Karvai Ke Baad Bhi Nhi Ruk Raha Hai Bajri Khanan" Appearing in Amar Ujala Dated 30.01.2024 Versus Rajasthan State Pollution Control Board :-

1. That The Hon'ble Tribunal has taken suo motu cognizance of the news published in Amar Ujala on 30.01.2024. In response to this news, the Mineral Department is requested to conduct regular inspections to prevent illegal mining. To address this issue, the Rajasthan Government issued an order dated 13.01.2024 and 16.01.2024 to initiate a joint campaign involving the Revenue Department, Mines Department, Police Department, and Transport Department under the supervision of the District Collector. This campaign is scheduled to run from 15.01.2024 to 31.01.2024. Copy of the order dated 13.01.2024 is marked and annexed herewith as **Annexure R/2**.

2. That in compliance with the aforementioned orders, the District Collector of Sirohi issued an order dated 13.01.2024 to implement a coordinated campaign involving the Revenue Department, Mines Department, Police Department, and Transport Department within the Sirohi district. This initiative aims to rigorously monitor and prevent illegal mining activities. The joint campaign is part of a broader effort to ensure strict enforcement of mining regulations and to safeguard natural resources. Copy of the order dated 13.01.2024 issued by the District Collector of Sirohi is marked and annexed herewith as **Annexure R/3**.

3. That as part of the campaign, the Police Department and Mines Department took action in response to a complaint of illegal mining in the village of Sarhad

Chotila Bhagli, near Shivganj tehsil in Sirohi district. On 29.01.2024, a Moka Panchnama was prepared, leading to the seizure of a dumper and JCB, and a penalty of Rs 3,47,000 was imposed. On the same day, a total of six actions were taken against illegal mining and the unauthorized release of mineral gravel in the Sirohi district, resulting in the collection of Rs 11.28 lakh in penalties. This was reported in Amar Ujala on 30.01.2024. During the campaign period from 15.01.2024 to 31.01.2024, a total of 29 cases related to mineral gravel were documented, and Rs 34.19 lakh was recovered in penalties. These efforts are in line with the directions of the Hon'ble Supreme Court and the Hon'ble National Green Tribunal. The State Government is making concerted efforts to prevent illegal mining and mineral expansion through joint special campaigns involving the Revenue, Police, Mines, and Transport Departments. Copy of the Moka Panchnama dated 29.01.2024 is marked and annexed herewith as **Annexure R/4.**

4. That in compliance with the point No.4 of the order dated 02.07.2024 of the Hon'ble Tribunal, the District Collector of Sirohi constituted a committee comprising of the Sub-Divisional Officer of Shivganj, the Regional Officer of the Pollution Control Board, Sirohi, and the Mining Engineer of Sirohi. According to the news published in Amar Ujala on 30.01.2024, this committee inspected Chotila village in Shivganj tehsil, Sirohi district, and the surrounding river area on 25.07.2024 and subsequently prepared a Report. The inspection report dated 25.07.2024 revealed no evidence of illegal mechanized mining of mineral gravel in the area. Local residents corroborated this finding, indicating that no machinery is used for mining activities in the region. Additionally, the spot investigation confirmed the absence of any machinery engaged in mining in the river area. Copy of the detailed spot report dated 25.07.2024 is marked and annexed herewith as **Annexure R/5.**

5. That in compliance with the point No.5 of the order dated 02.07.2024 of the Hon'ble Tribunal, following directions are been taken:

(i) The State Government has constituted a committee under the chairmanship of the District Collector, as per orders dated 23.11.2002 and 29.01.2003. The committee comprises of the District Collector,

Superintendent of Police, Mining Engineer, and Deputy Forest Conservator. This committee convenes regular monthly meetings to discuss and address issues related to illegal mining and its prevention. A joint team, formed by the committee, conducts routine inspections to curb illegal mining activities. Additionally, special campaigns are organized regularly under the directives of the State Government and the District Collector. These campaigns involve coordinated efforts to prevent illegal mining and expansion, with specific areas identified for targeted inspections and enforcement actions. Copy of the orders dated 23.11.2002 and 29.01.2003 are collectively marked and annexed herewith as **Annexure R/6 (Colly).**

(ii) Additionally, following an order from the Mines Department dated 10.05.2010, a Special Investigation Team (SIT) was formed under the chairmanship of District Collector to focus specifically on preventing illegal mining and extraction. Meetings of this SIT are conducted on a regular basis to address and investigate complaints about unauthorized mining activities. Special campaigns and checks are carried out periodically in areas identified as hotspots for illegal mining, as per the instructions from the State Government and the District Collector. Copy of the order dated 10.05.2010 of the Mines Department is marked and annexed herewith as **Annexure R/7.**

(iii) Regular meetings are held by the committee constituted under the orders of the State Government to take action against illegal mining and extraction. The committee diligently works to address and prevent these activities. Furthermore, the State Government actively encourages the public to lodge complaints regarding illegal mining and extraction, ensuring that all reported issues are promptly investigated and addressed.

(iv) A contact portal has been developed, and a toll-free number, 181, has been issued, allowing anyone to lodge complaints about illegal mining and extraction. Complaints received through the portal and toll-free number are immediately forwarded to the relevant department in the concerned district for investigation. The concerned department

conducts an investigation into the complaints and uploads the investigation report online. This report is then sent to the complainant, who is also contacted by phone to ensure their satisfaction with the compliance report. The District Collector monitors the complaints registered on the portal and the actions taken by holding weekly meetings. This ensures ongoing oversight and prompt response to all complaints related to illegal mining and extraction.

(v) The State Government gives wide publicity to the Sampark portal and the toll-free number 181. Efforts are made to raise awareness about these resources among the general public through various public relations programs organized in the district, including Ratri Chaupal events held at the village level. These initiatives ensure that the community is well-informed about the available channels for reporting illegal mining and extraction activities.

6. That hence, the directions provided by the Hon'ble Tribunal are being meticulously followed with the utmost seriousness which involves a comprehensive approach to ensuring that all the orders of the Tribunal are fully implemented and integrated into ongoing practices. Every step of the process, from compliance checks to enforcement actions, is executed with careful attention to detail, reflecting a strong commitment to upholding judicial directives. The adherence to these instructions is not merely procedural but is conducted with a focus on thorough and effective implementation. This includes regular monitoring, detailed reporting, and prompt corrective actions as required.

RECOMMENDATIONS:

1. To address the issue of illegal mining of mineral gravel in Sirohi district, the department has taken proactive measures by delineating specific plots for the allocation of mining leases for mineral Bajari in river areas. To date, a total of 10 plots have been prepared: 2 plots in Shivganj tehsil and 8 plots in Reodar tehsil. These plots have been made available through an e-auction process to ensure transparency and competitive bidding.

2. The department has issued Letters of Intent to the highest bidders who successfully participated in the e-auction. These Letters of Intent signify the provisional approval of the highest bids. However, the final mining permissions will be issued only after the bidders complete all required formalities and adhere to the stipulated regulations.
3. This strategic initiative is designed to promote legal mining practices for mineral Bajari, thereby ensuring that this resource is accessible to the general public at reasonable prices. By fostering legal mining operations, the department aims to reduce the prevalence of illegal mining activities in the district. Furthermore, the department is actively working on delineating additional plots for mineral Bajari in river areas across other tehsils in the district to extend the benefits of this initiative district-wide.
4. To combat illegal mining of mineral gravel in Sirohi district, the department has delineated plots for the allotment of mining leases for mineral Bajari in river areas. Specifically, 2 plots in Shivganj tehsil and 8 plots in Reodar tehsil have been prepared and made available through e-auction.
5. Letters of Intent have been issued to the highest bidders. Mining permissions will be granted once the holders of these Letters of Intent complete the necessary formalities.
6. This initiative aims to promote legal mining of mineral Bajari, making it accessible to the public at affordable rates while curbing illegal mining activities. Additionally, efforts are underway to delineate plots for mineral Bajari in river areas across other tehsil areas of the district.

ENCLOSURES:

1. Copy of the order dated 02.07.2024 of the Hon'ble Tribunal
2. Copy of the order dated 13.01.2024 of the Rajasthan Government
3. Copy of the order dated 13.01.2024 issued by the District Collector of Sirohi
4. Copy of the Moka Panchnama dated 29.01.2024
5. Copy of the detailed spot report dated 25.07.2024
6. Copy of the orders dated 23.11.2002 and 29.01.2003
7. Copy of the order dated 10.05.2010 of the Mines Department

Item No. 04

BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL
(Through Video Conferencing)

Original Application No.112/2024(CZ)
(O.A.No.476/2024 - PB)

News item titled "Rajasthan News Awaidh Khanan par ankush lagane ke liye sarkar gambhir karvai ke baad bhi nhi ruk raha hai bajri khanan" appearing in Amar Ujala dated 30.01.2024

....Suo Motu

Date of Hearing: **02.07.2024**

CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER

For Applicant (s):

For Respondent(s): Mr. Shoeb Hasan Khan, Adv.
Mr. Rohit Sharma, Adv.

ORDER

1. This Tribunal vide order dated 29.04.2024 took cognizance of the matter of illegal mining and storage of gravel in District Sirohi, Rajasthan. No reply has been filed till date. Issue reminder to the respondents to submit the reply.

2. Learned Counsel for the State Pollution Control Board Shri Rohit Sharma put in appearance and sought a short time to file the reply.

3. The matter related to Sirohi but the name of Respondent no. 3 has shown District Magistrate, Bhilwara (Rajasthan). Accordingly, in para 5 at the place of Respondent no. 3 following should be amended :

   in place of District Magistrate, Bhilwara it should be corrected as "District Magistrate, Sirohi"

4. We further constitute a committee as follows with direction to submit the factual and action taken report.

   i. One representative from the District Magistrate, Sirohi (Rajasthan)
   ii. One representative from the Member Secretary, Rajasthan State Pollution Control Board, Rajasthan

5. The Hon'ble Supreme Court of India in Civil Appeal No. 4091-4093 of 2023 vide order dated 16.05.2024 observed that the State is rendering only lip service and at the sites, the illegal mining is allowed to continue, and directed to constitute a committee to control the illegal mining. The directions are extracted below :

   i. The State *Government shall immediately constitute a Committee in each District, which will be headed by the District Collector consisting of officials of various departments including the Police department. The Committee shall be entrusted with a responsibility of stopping illegal mining which is taking place contrary to the impugned judgment of the NGT. The Committee shall ensure that regular site visits are made in the respective Districts;*

   ii. *It will be open for the first respondent to point out to the Committees any violation of the impugned judgment. We make it clear that the District Collectors and all officials forming part of the Committees shall discharge their duties as officers of this Court and they must remember that it is their duty to prevent illegal mechanised mining;*

   iii. We direct the State Government to create a grievance redressal mechanism in each District in the form of a toll free number and a special email ID where citizens can lodge complaints regarding all kinds of illegal mining. The complaints received through this forum shall be immediately forwarded to the concerned Committee for taking action;

   iv. Wide publicity shall be given by the State to the availability of grievance redressal mechanism in the form of toll free numbers and email IDs. Publicity shall be given not only in the newspapers, but also through the local television channels. The

appropriate officers of the State Government shall communicate the toll free numbers and email IDs to the first respondent within a maximum period of three days from today;

v. *A team of officials of the MoEF shall make periodical visits without notice to any of the State officials to various sites Where there is a possibility of carrying out illegal mining;*

vi. *We make it clear that any violation by any official of the State of the directions issued by this Court as well as the directions issued by the NGT under the impugned judgment will be viewed seriously and will invite contempt action apart from any other action;*

vii. *Both, the State Government and the Central Government, shall file compliance affidavits by 8th July,2024 which will be considered on 15th July, 2024;*

6. Learned Counsel for Shri Rohit Sharma representating the Rajasthan State Pollution Control Board is directed to inform the State Authorities/Member Secretary, RSPCB to strictly follow the directions of Hon'ble Supreme Court of India as quoted above.

7. Further action taken report /Joint Committee report be filed within four weeks.

List it on **6th August, 2024.**

Sheo Kumar Singh, JM

Dr. Arun Kumar Verma, EM

2nd July, 2024
O.A. No. 112/2024(CZ)
K

राजस्थान सरकार
खान एवं पेट्रोलियम (ग्रुप–2) विभाग

क्रमांक :– प.20(22)खान/ग्रुप–2/2023 जयपुर, दिनांक :–

आदेश

विभिन्न खनिजों (विशेष रूप से खनिज बजरी) के अवैध खनन/निर्गमन/भण्डारण की घटनाओं के संबंध में विभिन्न माध्यमों से प्राप्त शिकायतें तथा दैनिक समाचार पत्रों में प्रकाशित खबरों को राज्य सरकार द्वारा अत्यन्त गंभीरता से लिया गया है। इसी कम में माननीय मुख्यमंत्री महोदय की अध्यक्षता में दिनांक 11.01.2024 को आयोजित बैठक में माननीय मुख्यमंत्री महोदय द्वारा प्रदेश में अवैध खनन/निर्गमन/भण्डारण के विरूद्ध सख्त एवं प्रभावी कार्यवाही करने के निर्देश प्रदान किए गए। उक्त निर्देशों की पालना में राज्य में अवैध खनन/निर्गमन/भण्डारण के विरूद्ध प्रभावी कार्यवाही सुनिश्चित करने हेतु खान विभाग, राजस्व, वन, पुलिस एवं परिवहन विभाग को सम्मिलित करते हुए समस्त जिलों में जिला कलक्टरों की निगरानी में संयुक्त जांच दल गठित कर कार्यवाही करने हेतु दिनांक 15.01.2024 से दिनांक 31.01.2024 तक सघन अभियान चलाया जावेगा, जिसकी समयावधि में आवश्यकतानुसार अवधि वृद्धि का निर्णय भी लिया जा सकेगा। संयुक्त अभियान के दौरान अधिकारियों द्वारा अवैध खनन/परिवहन/भण्डारण के प्रकरणों में अपने–अपने विभागीय अधिनियमों/नियमों के प्रावधानों के परिप्रेक्ष्य में कठोरतम कार्यवाही की जावेगी, जिससे प्रदेश में वैध खनन को बढावा मिले एवं अवैध खनन/परिवहन/भण्डारण पर अंकुश लगे।

प्रचलित खनन नियमों के अनुसार सक्षम अनुमति के बिना खनन कार्य करने/खनिज के अवैध निर्गमन/भण्डारण करने को अवैध खनन की श्रेणी में माना गया है। राज्य के समस्त जिलों में जिला कलक्टर की निगरानी में अवैध खनन के विरूद्ध संयुक्त रूप से विभागों द्वारा समन्वय स्थापित करते हुए नियमानुसार कठोरतम कार्यवाही अमल में लायी जावे। समस्त संभागीय आयुक्त एवं महानिरीक्षक, पुलिस विभाग द्वारा भी इस विशेष संयुक्त अभियान की मॉनिटरिंग की जावे। जिला कलक्टरों द्वारा उक्त अभियान से संबंधित समस्त दैनिक सूचना निर्धारित प्रारूप में प्रतिदिन खान विभाग को भिजवाया जाना सुनिश्चित किया जावे। किसी राज्य कर्मचारी/अधिकारी के साथ अभियान के दौरान हुई मारपीट एवं राजकार्य में बाधा डालने वालों के विरूद्ध भी सख्त कार्यवाही कर मुकदमा दर्ज करवाया जावे।

उक्त अभियान में प्रयुक्त सी.सी.टी.वी. सर्विलांस, ड्रोन सर्वे, वाहन, चालक, ऑपरेटर, केन हायरिंग, डम्पर व अन्य संसाधनों हेतु होने वाले व्यय का भुगतान डी.एम.एफ.टी./आर.एस.एम.ई.टी. से नियमानुसार किया जावेगा।

अभियान के दौरान संयुक्त दल द्वारा की जाने वाली कार्यवाही के दौरान कानून व्यवस्था बनाए रखने हेतु आवश्यक पुलिस बल की व्यवस्था संबंधित जिला पुलिस अधीक्षक द्वारा की जावेगी। अभियान के दौरान अवैध खनन/निर्गमन/भण्डारण के विरूद्ध कार्यवाही करने के

संबंध में विस्तृत दिशा-निर्देश, गाईडलाईन, चैक लिस्ट व दैनिक रिपोर्टिंग फॉर्मेट पृथक से जारी की गई है।

Sudhansh Pant 13/1/2024
(सुधांश पंत)
मुख्य सचिव

प्रतिलिपि निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित हैः-

1. प्रमुख सचिव, माननीय मुख्यमंत्री महोदय, राजस्थान, जयपुर।
2. निजी सचिव, मुख्य सचिव, राजस्थान, जयपुर।
3. निजी सचिव, महानिदेशक, पुलिस, राजस्थान, जयपुर।
4. निजी सचिव, अतिरिक्त मुख्य सचिव, राजस्व विभाग, राजस्थान, जयपुर।
5. निजी सचिव, अतिरिक्त मुख्य सचिव, वन एवं पर्यावरण विभाग, राजस्थान, जयपुर।
6. निजी सचिव, अतिरिक्त मुख्य सचिव एवं आयुक्त, परिवहन विभाग, राजस्थान, जयपुर।
7. निजी सचिव, अतिरिक्त मुख्य सचिव, गृह विभाग, राजस्थान, जयपुर।
8. निजी सचिव, शासन सचिव, खान एवं पेट्रोलियम विभाग, राजस्थान, जयपुर।
9. प्रधान मुख्य वन संरक्षक, राजस्थान, जयपुर।
10. संभागीय आयुक्त, जयपुर/जोधपुर/बीकानेर/अजमेर/भरतपुर/उदयपुर/कोटा/सीकर/पाली/बांसवाडा।
11. समस्त पुलिस महानिरीक्षक।
12. समस्त जिला कलेक्टर/पुलिस अधीक्षक।
13. निदेशक, खान एवं भू-विज्ञान विभाग, राजस्थान, उदयपुर को प्रेषित कर लेख है किः-
    (i) अवैध खनन/निर्गमन/भण्डारण की रोकथाम हेतु संचालित अभियान की अवधि में अपने कार्यक्षेत्र से बाहर नियुक्त तकनीकी अधिकारी/कर्मचारियों एवं भूविज्ञान शाखा के तकनीकी अधिकारी/कर्मचारी जिन्हे अभियान में शामिल किया गया है, को एमएमडीआर एक्ट, 1957 की धारा 21 व 23बी तथा राजस्थान अप्रधान खनिज रियायत नियम, 2017 के नियम 54 एवं 56 से 62 के तहत कार्यवाही करने हेतु अधिकृत किया जाता है।
    (ii) अधीनस्थ कार्यालयों में संयुक्त अभियान हेतु आवश्यक व्यवस्थाएं करवाना सुनिश्चित करावे एवं इस हेतु अपने अधीनस्थ समस्त अधिकारीगण को निर्देशित करावें। संयुक्त अभियान की दैनिक प्रगति रिपोर्ट आगामी कार्य दिवस को दोपहर 02 बजे तक भिजवाना सुनिश्चित करें।
14. अतिरिक्त निदेशक (खान) सतर्कता/जयपुर/जोधपुर/कोटा/उदयपुर।

185

राजस्थान सरकार

कार्यालय जिला कलक्टर, सिरोही

क्रमांक– ख.अ./सिरोही/प–अनाधिकृत/2024/ 1378 दिनांकः– 16/01/2024

आदेश

खान एवं पेट्रोलियम (गुप–2) विभाग, जयपुर का आदेश दिनांक **13.01.2024** के द्वारा राज्य में अवैध खनन/निर्गमन/भण्डारण के विरूद्व प्रभावी कार्यवाही सुनिश्चित करने हेतु खान विभाग, राजस्व, वन, पुलिस एवं परिवहन विभाग को सम्मिलित करते हुए समस्त जिलों में जिला कलक्टरों की निगरानी में संयुक्त जांच दल गठित कर कार्यवाही करने हेतु **दिनांक 15.01.2024 से 31.01.2024** तक सघन अभियान चलायें जाने के निर्देश दिये गये है।

उक्तानुसार शासन के आदेश के कम में खनिजों के अवैध खनन/निर्गमन/भण्डारण के विरूद्व प्रभावी रोकथाम सुनिश्चित करने हेतु सिरोही जिले में जांच दलों का गठन कर इस कार्यालय के आदेश दिनांक 13.01.2024 से जारी किया गया। उक्त के कम में तहसील क्षैत्र देलदर निम्नानुसार जांच दल गठन किया जाता हैः–

दल संख्या– 06 (तहसील क्षैत्र– देलदर)

क.स.	विभाग	नाम अधिकारी/कर्मचारी मय विभाग	वाहन
1.	राजस्व विभाग	उपखण्ड अधिकारी आबूपर्वत एवं उनके प्रतिनिधि **(दल प्रभारी)**	राजकीय वाहन
2	खनिज विभाग	श्री सुरेन्द्र कुमार, खनि कार्यदेशक द्वितीय, मो.–9549027500	–
3	वन विभाग	क्षैत्रीय वन अधिकारी आबूतलेटी।	राजकीय वाहन
4	पुलिस विभाग	संबधित वृत उपअधीक्षक पुलिस तथा उनके प्रतिनिधि	राजकीय वाहन
5	परिवहन विभाग	संबधित जिला परिवहन अधिकारी तथा उनके प्रतिनिधि मय वाहन	राजकीय वाहन

उपरोक्तानुसार गठित दल को निर्देश दिये जाते है कि शासन पत्र दिनांक 13.01.2024 से प्राप्त निदेशों के अनुसार अभियान को सुचारू एवं प्रभावी ढ़ग से चलाया जाकर अवैध खनन/निर्गमन/भण्डारण पर ठोस कार्यवाही करें। साथ ही की गयी कार्यवाही की दैनिक सुचना संलग्न प्रारूप में सम्बन्धित दल प्रभारी (उपखण्ड स्तर) द्वारा खान विभाग को जरिये ई–मेल– **ME.SIROHI@RAJASTHAN.GOV.IN** पर भिजवायी जावेगी। उक्त दैनिक सूचना खान विभाग द्वारा शासन/विभाग को प्रेषित की जावेगी। शासन के आदेश दिनांक **13.01.2024** की प्रति संलग्न है।

संलग्न– उक्तानुसार।

[हस्ताक्षर]
(शुभम चौधरी)
जिला कलक्टर, सिरोही

क्रमांक– ख.अ./सिरोही/प–अनाधिकृत/2024/ 1379–1384 दिनांकः– 16/01/2024

प्रतिलिपी– निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

1. शासन सचिव, खान एवं पेट्रोलियम (गुप–2) विभाग राजस्थान जयपुर का आदेश दिनांक 13.01.2024 की पालना में।
2. निदेशक, निदेशालय खान एवं भूविज्ञान विभाग, राजस्थान उदयपुर।
3. जिला पुलिस अधीक्षक, सिरोही।
4. उप वन सरक्षक सिरोही/आबूपर्वत।
5. उपखण्ड अधिकारी आबूपर्वत।
6. जिला परिवहन अधिकारी आबूरोड।
7. पुलिस उपअधीक्षक आबूरोड/आबूपर्वत।
8. खनि अभियंता सिरोही।
9. संबंधित विभाग/कार्मिक...

[हस्ताक्षर]
(शुभम चौधरी)
जिला कलक्टर, सिरोही

10

राजस्थान सरकार
कार्यालय जिला कलक्टर, सिरोही

क्रमांक- ख.अ./सिरोही/प-अनाधिकृत/2024/043 दिनांक- 13/01/2024

आदेश

खान एवं पेट्रोलियम (ग्रुप-2) विभाग, जयपुर का आदेश दिनांक 13.01.2024 के द्वारा राज्य में अवैध खनन/निर्गमन/भण्डारण के विरूद्ध प्रभावी कार्यवाही सुनिश्चित करने हेतु खान विभाग, राजस्व, वन, पुलिस एवं परिवहन विभाग को सम्मिलित करते हुए समस्त जिलों में जिला कलक्टरों की निगरानी में संयुक्त जांच दल गठित कर कार्यवाही करने हेतु दिनांक 15.01.2024 से 31.01.2024 तक सघन अभियान चलायें जाने के निर्देश दिये गये है।

तदनुसार शासन के आदेश के क्रम में खनिजों के अवैध खनन/निर्गमन/भण्डारण के विरूद्ध प्रभावी रोकथाम सुनिश्चित करने हेतु सिरोही जिले में निम्नानुसार जांच दलों का गठन किया जाता है:-

दल संख्या- 01 (तहसील क्षैत्र- आबूरोड)

क.स.	विभाग	नाम अधिकारी/कर्मचारी मय विभाग	वाहन
1.	राजस्व विभाग	संबंधित उपखण्ड अधिकारी तथा उनके प्रतिनिधि (दल प्रभारी)	राजकीय वाहन
2	खनिज विभाग	श्री सुरेन्द्र कुमार, खनि कार्यदेशक द्वितीय, मो.- 9549027500	-
3	वन विभाग	उप वन संरक्षक आबूपर्वत तथा उनके प्रतिनिधि	राजकीय वाहन
4	पुलिस विभाग	संबंधित वृत उपअधीक्षक पुलिस तथा उनके प्रतिनिधि	राजकीय वाहन
5	परिवहन विभाग	संबंधित जिला परिवहन अधिकारी तथा उनके प्रतिनिधि मय वाहन	राजकीय वाहन

दल संख्या- 02 (तहसील क्षैत्र- पिण्डवाडा)

क.स.	विभाग	नाम अधिकारी/कर्मचारी मय विभाग	वाहन
1.	राजस्व विभाग	संबंधित उपखण्ड अधिकारी तथा उनके प्रतिनिधि (दल प्रभारी)	राजकीय वाहन
2	खनिज विभाग	श्री कान्तिलाल पटेल, प्रो0 सुपरवाईजर, मो.- 9772984316	-
3	वन विभाग	उप वन संरक्षक आबूपर्वत तथा उनके प्रतिनिधि	राजकीय वाहन
4	पुलिस विभाग	संबंधित वृत उपअधीक्षक पुलिस तथा उनके प्रतिनिधि	राजकीय वाहन
5	परिवहन विभाग	संबंधित जिला परिवहन अधिकारी तथा उनके प्रतिनिधि मय वाहन	राजकीय वाहन

दल संख्या- 03 (तहसील क्षैत्र- सिरोही)

क.स.	विभाग	नाम अधिकारी/कर्मचारी मय विभाग	वाहन
1.	राजस्व विभाग	संबंधित उपखण्ड अधिकारी तथा उनके प्रतिनिधि (दल प्रभारी)	राजकीय वाहन
2	खनिज विभाग	श्री भाकर राम, भूवैज्ञानिक मो.- 9145983739 श्री धीर सिंह-खनि रक्षक मो.- 9772659615	-
3	वन विभाग	उप वन संरक्षक, सिरोही तथा उनके प्रतिनिधि	राजकीय वाहन
4	पुलिस विभाग	संबंधित वृत उपअधीक्षक पुलिस तथा उनके प्रतिनिधि	राजकीय वाहन
5	परिवहन विभाग	संबंधित जिला परिवहन अधिकारी तथा उनके प्रतिनिधि मय वाहन	राजकीय वाहन

183

दल संख्या– 04 (तहसील क्षैत्र– शिवगंज)

क.स.	विभाग	नाम अधिकारी/कर्मचारी मय विभाग	वाहन
1.	राजस्व विभाग	संबधित उपखण्ड अधिकारी तथा उनके प्रतिनिधि (दल प्रभारी)	राजकीय वाहन
2	खनिज विभाग	श्री श्रवण कुमार, खनि कार्यदेशक द्वितीय, मो.– 8112201810	राजकीय वाहन संख्या आर.जे. 27 यू.सी. 0708
3	वन विभाग	उप वन संरक्षक, सिरोही तथा उनके प्रतिनिधि	राजकीय वाहन
4	पुलिस विभाग	संबधित वृत उपअधीक्षक पुलिस तथा उनके प्रतिनिधि	राजकीय वाहन
5	परिवहन विभाग	संबधित जिला परिवहन अधिकारी तथा उनके प्रतिनिधि मय वाहन	राजकीय वाहन

दल संख्या– 05 (तहसील क्षैत्र– रेवदर)

क.स.	विभाग	नाम अधिकारी/कर्मचारी मय विभाग	वाहन
1.	राजस्व विभाग	संबधित उपखण्ड अधिकारी तथा उनके प्रतिनिधि (दल प्रभारी)	राजकीय वाहन
2	खनिज विभाग	श्री सी.पी. दाधीच– व. भूवैज्ञानिक, मो.– 9828826123 श्री जोगाराम, खनि कार्यदेशक द्वितीय, मो.– 9772064053	राजकीय वाहन संख्या आर.जे. 27 यू.ए. 0968
3	वन विभाग	उप वन संरक्षक, सिरोही तथा उनके प्रतिनिधि	राजकीय वाहन
4	पुलिस विभाग	संबधित वृत उपअधीक्षक पुलिस तथा उनके प्रतिनिधि	राजकीय वाहन
5	परिवहन विभाग	संबधित जिला परिवहन अधिकारी तथा उनके प्रतिनिधि मय वाहन	राजकीय वाहन

उपरोक्तानुसार गठित दलों को निर्देश दिये जाते है कि शासन पत्र दिनांक 13.01.2024 से प्राप्त निदेशों के अनुसार अभियान को सुचारु एवं प्रभावी ढ़ग से चलाया जाकर अवैध खनन/निर्गमन/भण्डारण पर ठोस कार्यवाही करें। साथ ही की गयी कार्यवाही की दैनिक सुचना संलग्न प्रारूप में सम्बन्धित दल प्रभारी (उपखण्ड स्तर) द्वारा खान विभाग को जरिये ई–मेल– ME.SIROHI@RAJASTHAN.GOV.IN पर भिजवायी जावेगी। उक्त दैनिक सूचना खान विभाग द्वारा शासन/विभाग को प्रेषित की जावेगी। शासन के आदेश दिनांक 13.01.2024 की प्रति संलग्न है।

संलग्न– उक्तानुसार।

(शुभम चौधरी)
जिला कलक्टर, सिरोही
दिनांक– 13/01/2024

क्रमांक– ख.अ./सिरोही/प–अनाधिकृत/2024/044–055
प्रतिलिपी– निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

1. शासन सचिव, खान एवं पेट्रोलियम (ग्रुप–2) विभाग राजस्थान जयपुर का आदेश दिनांक 13.01.2024 की पालना में।
2. निदेशक, निदेशालय खान एवं भूविज्ञान विभाग, राजस्थान उदयपुर।
3. जिला पुलिस अधीक्षक, सिरोही।
4. उप वन सरक्षक सिरोही/आबूपर्वत।
5. उपखण्ड अधिकारी सिरोही/शिवगंज/रेवदर/पिण्डवाडा/आबूरोड/आबूपर्वत।
6. जिला परिवहन अधिकारी सिरोही/आबूरोड।
7. पुलिस उपअधीक्षक सिरोही/शिवगंज/पिण्डवाडा/रेवदर/आबूपर्वत (आबूरोड)।
8. खनि अभियंता सिरोही/वरिष्ठ भूवैज्ञानिक सिरोही।
9. संबंधित विभाग/कार्मिक...

(शुभम चौधरी)
जिला कलक्टर, सिरोही

Annexure R/4

UA
30/01/24

(2156)

राजस्थान सरकार

कार्यालय खनि अभियंता, सिरोही

मौका पंचनामा

आज दिनांक 29.1.24 को पालड़ी एम थाना तहसील शिवगंज, सिरोही थानाधिकारी द्वारा दूरभाष पर अवगत कराया कि निकटग्राम चोटिला (भगली) में अवैध बजरी खनन व परिवहन करते पाये जाने पर जप्त कर पालड़ी एम थाना परिसर में खड़े करवाये गये हैं। उक्त सूचना के आधार पर आज दिनांक 29.1.24 को समय 9:38 am पर पुलिस थाना पालड़ी एम पहुँचा गया। मौके पर मशीन नं. (JCB) RJ22BA 1557, डंपर नं. MH48AY2060 मय खनिज बजरी के भरा खड़ा पाया गया। डंपर को चैक करने पर उसमे लगभग 30 टन बजरी भरी पाई गई। मौके पर उपस्थित डंपर चालक श्री मगाराम s/o नजारामजी गरासिया उक्त निवासी कोडरी तह. बाली, पाली से डंपर में भरे खनिज के वैध दस्तावेज प्रस्तुत करने को कहा, पूछने पर उसने असमर्थता जाहिर की। साथ ही उसने यह भी बताया गांव चोटीला (भगली) स्थित नदी में JCB नं. RJ22BA 1557 द्वारा अवैध बजरी खनन कर डंपर द्वारा अवैध बजरी परिवहन किया जा रहा था। मौके पर पुलिस थाना पालड़ी एम द्वारा बताया गया कि पुलिस टीम को देखकर JCB चालक मौके से भाग गया था। अवैध खनन स्थल को डंपर ड्राइवर व पुलिस टीम के साथ मौका देखा गया। उक्त स्थान चोटीला (भगली) से आता है। उक्त स्थान पर नदी क्षेत्र में एक अवैध खनन पिट पाया गया। मौके पर उक्त अवैध खनन पिट की पुष्टि डंपर चालक व पुलिस द्वारा की गई। बजरी खनन पिट (लगभग) परिमाप ल.×4 मी.× चौ. 3 मी. × ग. 1 मी का उक्त स्थान पर खनन की बजरी पाया गया। मौके पर उपस्थित ड्राइवर (डंपर) से अनुमति के बारे में पूछने पर उसके पास कोई अनुमति नहीं होना बताया गया। अभी वर्तमान में तहसील शिवगंज क्षेत्र में बजरी खनन की अनुमति जारी नहीं की गई है जिससे स्पष्ट है कि उक्त स्थान पर अवैध बजरी खनन व परिवहन किया जा रहा था। जो कि MMCR 2017 के नियम 54, 10 का उल्लंघन है। इसके पश्चात पुन: थाना पहुँच कर JCB मशीन RJ22BA 1557, डंपर नं. MH48AY2060 मय खनिज बजरी के राजस्थान सरकार पुलिस थाना पालड़ी एम को सुपुर्द किया गया। मौका पंचनामा बना हस्ताक्षर करवाये गये।

[signature]
29.1.24

मगाराम
(चालक डंपर)
मगाराम s/o नजारामजी गरासिया
निवासी कोडरी तह. बाली, पाली

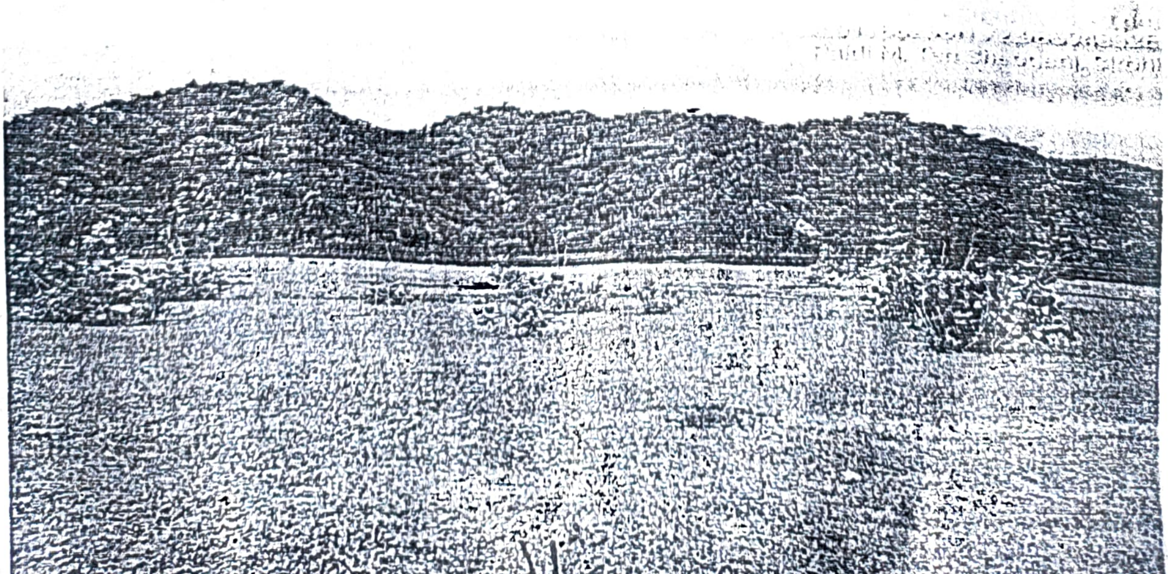
ANNEXURE R/5

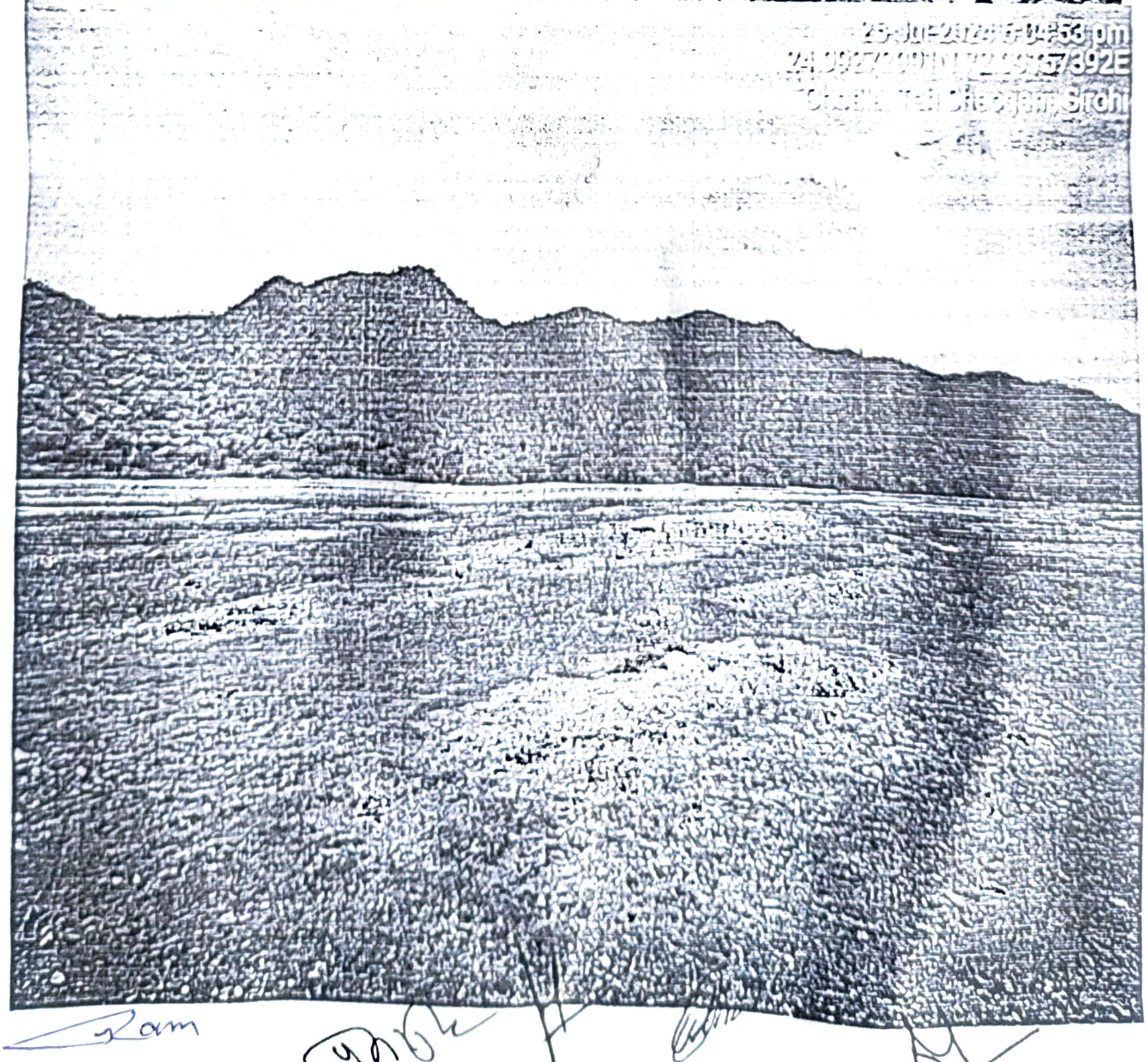
राजस्थान सरकार

संयुक्त मौका रिपोर्ट

आज दिनांक 25.07.2024 माननीय राष्ट्रीय हरित प्राधिकरण, भोपाल, Original Application no 112/2024(C2)(O.A. No.-476/2024-PB) के SUO Motu में राजस्थान समाचार में प्रकाशित खबर "अवैध खनन पर अंकुश लगाने के लिए सरकार गंभीर, कार्यवाही के बाद भी नही रूक रहा है बजरी खनन" के संबंध निर्देश दिनांक 02.07.2024 की अनुपालना मे जिला प्रशासन की ओर से प्रतिनिधि खनि अभियंता, खान एवं भूविज्ञान विभाग, सिरोही एवं राजस्थान राज्य प्रदुषण नियंत्रण मण्डल के द्वारा प्रतिनिधि क्षैत्रीय अधिकारी, सिरोही को नियुक्ति किया गया।

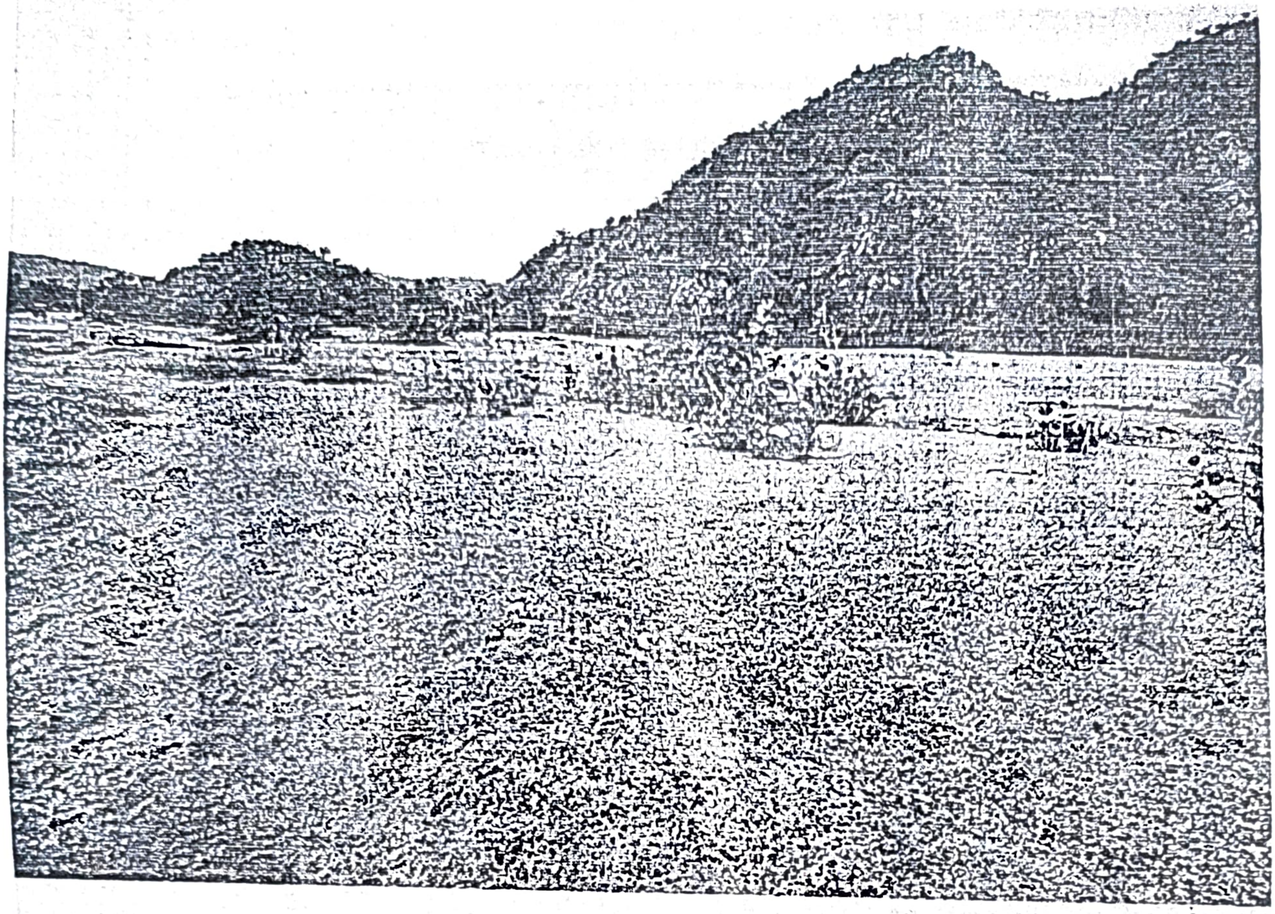
आज दिनांक 25.07.2024 को उपखण्ड अधिकारी, (एसडीएम) शिवगंज, क्षैत्रीय अधिकारी, राज. राज्य प्रदुषण कन्ट्रोल बोर्ड, सिरोही एवं खनि अभियंता, खान एवं भूविज्ञान विभाग, सिरोही मय तकनीकी कर्मचारी की उपस्थिति में निकट ग्राम चोटिला तहसील शिवगंज नदी क्षैत्र का मौका घुम–फिरकर अलग–अलग स्थानों मे जाकर देखा गया, वक्त मौका जांच दौरान उक्त प्रकरण मे संबंध में पूर्व में बनाये गये पंचनामा दिनांक 29.01.2024 स्थल का वक्त मौका निरीक्षण उक्त नदी क्षैत्र में बजरी खनन होता हुआ नही पाया गया एवं मौके पर स्थानीय व्यक्तियों से भी जानकारी करने पर बताया कि निकट ग्राम चोटिला क्षैत्र की नदी क्षैत्र में तथा आस–पास के अन्य ग्रामों के क्षैत्र में बजरी खनन जे.सी.बी. एवं डम्परों के द्वारा नही किया जाता है एवं मौका जांच दौरान भी मशीनरी जे.सी.बी. एवं डम्पर द्वारा खनिज बजरी का अवैध खनन के खनिज बजरी खनन/निर्गमन होता हुआ नही पाया गया साथ ही किसी प्रकार के खनिज बजरी खनन/निर्गमन के निशानात नही पाये गये।

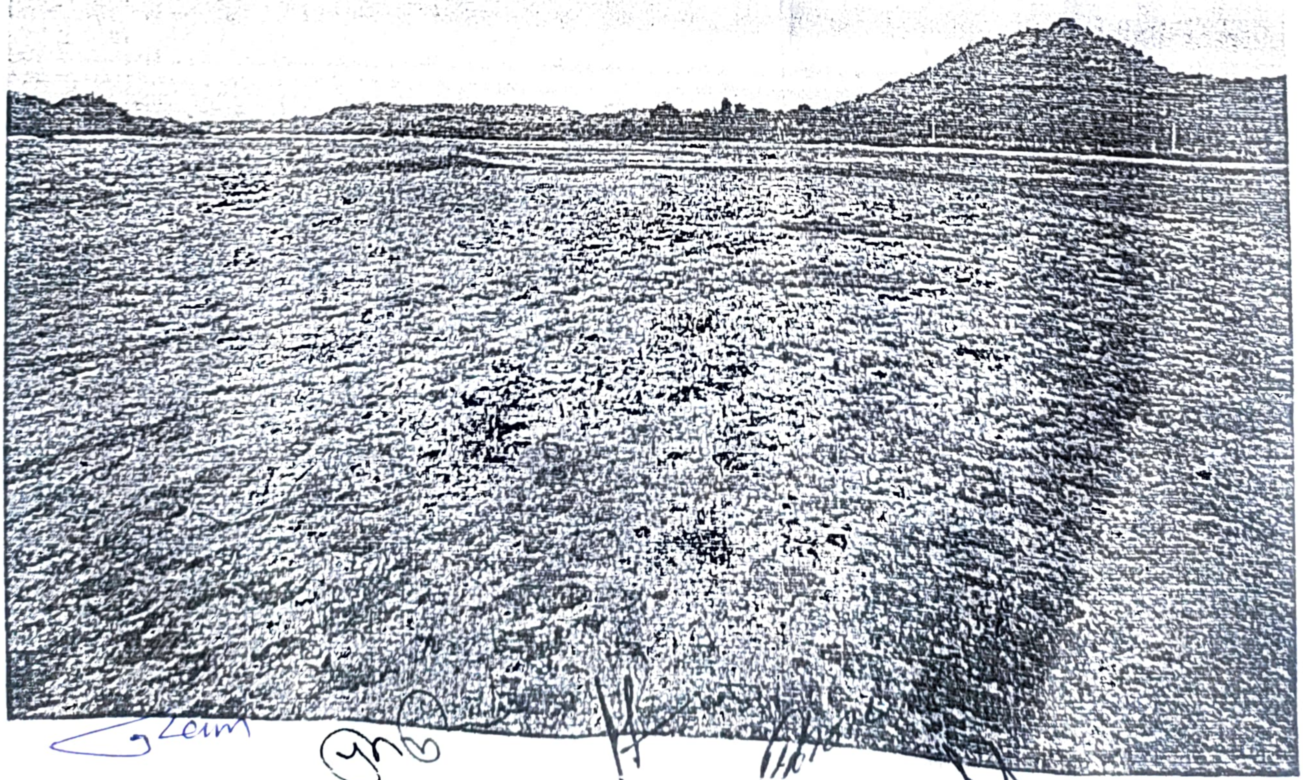


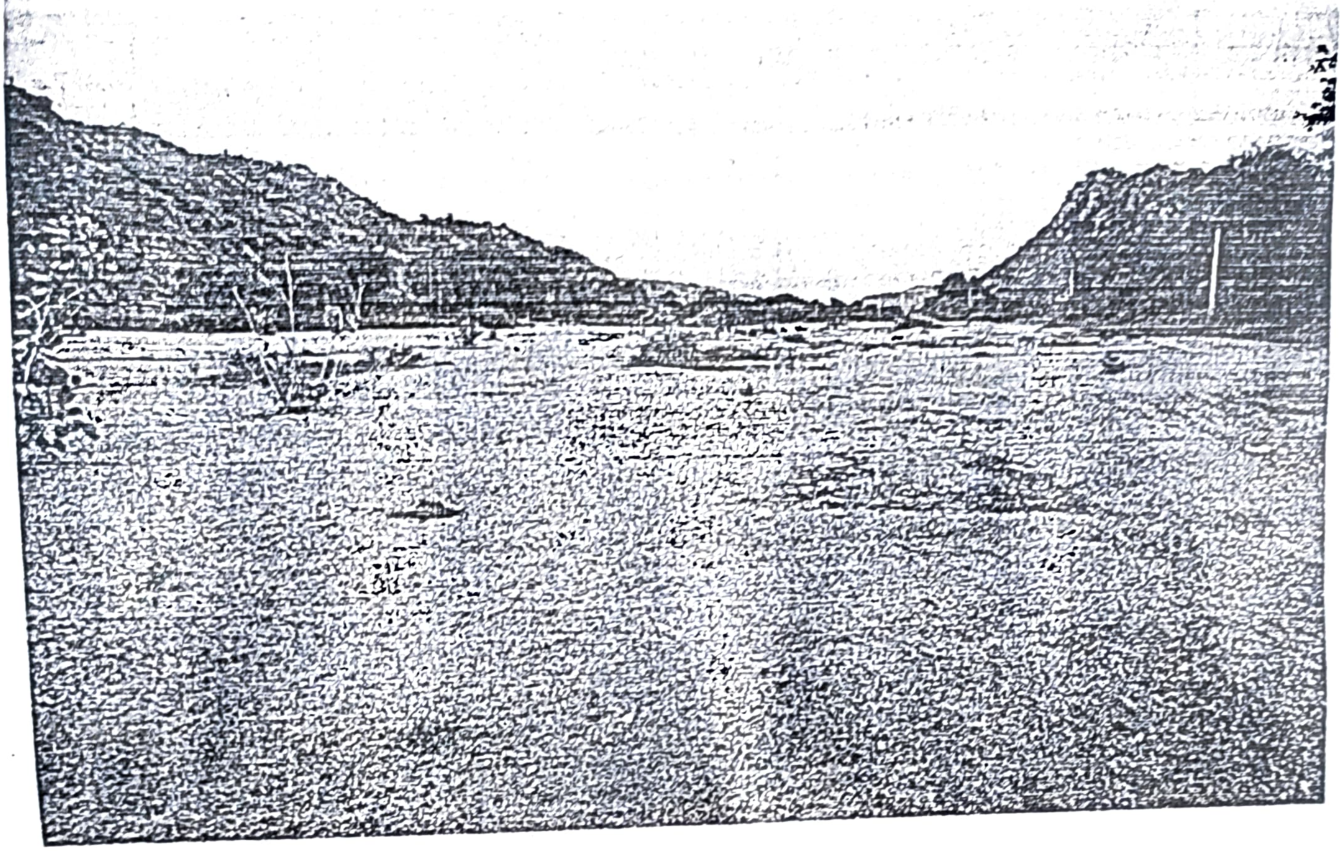


Ram

Palri (v), Teh Sheoganj, Sirohi







(जोगाराम)
खनिकार्यदेशक प्रथम

(प्रेमसुख)
खनिकार्यदेशक द्वितीय

25/07/24

(महेश शर्मा)
खनि अभियंता
सिरोही

25/07/24

(अशोक कुमार जेलिया)
क्षैत्रीय अधिकारी
रा.प्र.नि.म.सिरोही
(A K Jeliya)
S E E & Regional Officer
R S P C B, Sirohi

(शंकुतला)
उपखण्ड अधिकारी
शिवगंज

उपखण्ड अधिकारी
शिवगंज (सिरोही)

Jaipur, dated 23-11-2002

(014)

ORDER

Districts Level Committees are here by constituted as under to monitor the mining activities in the districts namely Ajmer, Alwar, Banswara, Bhilwara, Dausa, Dungarpur, Jaipur, Jhunjhunu, Pali, Rajsamand, Sikar, Sirohi, Tonk and Udaipur:-

1. District Collector	Chair Person
2. Supt. of Police	Member
3. ME/AME of Mining Deptt.	Member
4. Deputy Conservator of Forest	Member

This committee would meet on regular basis and take all possible actions to stop illegal mining in non-forest areas, Forest areas and areas protected under the Environment Protection Act

Actions taken by the committee would be forwarded to the Secretary, mines on fortnightly basis mentioning in details the action taken against the illegal mining activites in the district.

23/11
Dy. Secretary, Mines

Copy to the following :-

Principal Secretary, Environment Department with the request for taking necessary action
Secretary, Forest Department.
Secretary, Administrative Reforms Deptt.
Director, mines and geology department for compliance of the above orders.
District Collector/ Suptt. of Police for compliance of the above order ---------------
Addl. Director, mines/Suptg. Mining Engineer/Mining Engineer/Assistant Mining Engineer of the concerned district for the compliance of the above order---------------
Dy. Conservator of Forest--------------------

23/11
Dy. Secretary, mines

अति आवश्यक

निदे/म.3/[illegible]/2002/ 3001 - 3031 दिनांक - 24.11.2002

प्रति निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित की जाती है :-
अतिरिक्त निदेशक (खान मुख्यालय/ पर्यावरण एवं विकास / जयपुर/ जोधपुर/ उदयपुर
अधीक्षण खनि अभियन्ता, (मु.-तृतीय)/ जयपुर/ [illegible]/ जोधपुर/ उदयपुर/ भीलवाड़ा/ सतर्कता, जयपुर
खनि अभियन्ता, जयपुर / अजमेर / सीकर / अलवर/ सिरोही/ उदयपुर / राजसमन्द / [illegible]/ आमेट/ भीलवाड़ा
सहायक खनि अभियन्ता, टोंक/ [illegible] [illegible]/ डूंगरपुर / बांसवाड़ा/ [illegible] / [illegible]
उप विधि परामर्शी, केन्द्रिय कार्यालय, उदयपुर

(signature)
तकनीकी [illegible]

(3)

Government of Rajasthan
Administrative Reforms Department
(Group.3)

No.F.6(8)AR/Gr.3/2003 (2) Jaipur, dated the 29/1/2003

ORDER

Vide Government Order No.F.11(477)Mines/Gr.II/96/Pt dated 23.11.2002, a District Level Committee was constituted to monitor the mining activities in the districts namely Ajmer, Alwar, Banswara, Bhilwara, Dausa, Dungarpur, Jaipur, Jhunjhunu, Pali, Rajsamand, Sikar, Sirohi, Tonk and Udaipur as under :-

1.	District Collector	Chair Person
2.	Supdt. of Police	Member
3.	Mining Engineer/Assistant Mining Engineer	Member
4.	Dy.Conservator of Forest	Member

Now in supersession of above Government order No.F.11(477)Mines/Gr.II/96-Pt dated 23.11.2002, sanction of H.E. the Govenor is hereby accorded to reconstitute this committee for all the districts of Rajasthan as follows:-

1.	District Collector	Chair Person
2.	Supdt. of Police	Member
3.	Mining Engineer/Assistant Mining Engineer.	Member
4.	Dy.Conservator of Forest	Member
5.	A Representative of N.G.O. engaged in Environment Protection Activity nominated by District Collector.	Member
6.	A Representative of Mine Owners nominated by District Collector in consultation with Secretary, Federation of Mining Association Rajasthan, Jaipur.	Member

This committee will meet on regular basis and carry out the following function :-

i) Monitoring that mining activities are carried out with due regard for protection of environment.

ii) To take all possible actions to stop illegal mining in non forest areas, forest areas and areas protected under Environment Protection Act.

iii) To monitor that provisions of Forest Conservation Act, 1980, Environment Protection Act, 1986 and other related laws are being obeyed in carrying out the mining activities.

Actions taken by the committee would be forwarded to the Secretary, Mines on fortnightly basis mentioning in details the action taken on these issues.

Annexure R/7

Annexure/4

Government of Rajasthan
Mines (Gr.-II) Department

No.: F.11(1)(219)/Mines.Gr.-II/2018 Jaipur, Dated: 10 MAY 2018

All District Collectors

Sub.: To constitute special investigating teams for preventing illegal mining/transporatation/stock of bajri.

In above mention subject matter, Hon'ble High Court, Jaipur in S.B.C. Writ Petition no. 9458/2018 vide order dated 03.05.2018 has directed to constitute special investigating teams for preventing illegal mining, transporatation and stock of bajri. You are therefore directed to constitute special investigating teams and take all necessary steps to ensure compliance of the order of the Hon'ble Court and submit the progress report to Pr. Secretary, Mines & Petroleum on weekly basis. Copy of the order is enclosed.

(D.B. Gupta)
Chief Secretary

Copy forwarded to the following for necessary action:-

1. Addl. Chief Secretary, Home Department, Rajasthan, Jaipur.
2. Director General of Police, Rajasthan, Jaipur.
3. Divisional Commissioner, Jaipur, Jodhpur, Udaipur, Ajmer, Bharatpur, Kota, Bikaner.
4. Inspector General of Police, Jaipur, Jodhpur, Udaipur, Ajmer, Bharatpur, Kota, Bikaner.
5. Director, Mines & Geology Department, Rajasthan, Udaipur.
6. All Superintendents of Police
7. Guard file.

Pr. Secretary to Govt.

Scanned with CamScanner